

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 109
New IA-2188/2024
In
IB-85(ND)/2021

IN THE MATTER OF:

GK Crystal Homes

Vs

Ansal Lotus Melange Projects Pvt Ltd

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kunal Godwani, Advocate.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

New IA-2188/2024:-

This application has been filed seeking the following prayers:-

- *Kindly, permit the Applicant to substitute itself as the Applicant in place of the Resolution Professional in IA-5997/2021.*
- *Kindly, permit the Applicant to substitute itself as the Applicant in place of the Resolution Professional in IA-6035/2021.*

Mr. Kunal Godwani, Learned Counsel appearing for the Applicant seeks time to take instructions on the treatment to be given with respect to the proceeds to be received from these applications, since, there is no mention about the same in the Resolution Plan.

List the matter on **10.05.2024** along with the main matter.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)